ASSAM ACT VI OF 1953

THE ASSAM CONTINGENCY FUND (AUGMENTA-TION OF CORPUS) ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 30th March 1953)

[Published in the Assam Gazette, Extraordinary, dated the 30th March 1953]

Premable.

WHEREAS it is expedient to augment the Corpus of the Contingency Fund of the State of Assam:

It is hereby enacted as follows:-

Short title, extent and commencement. 1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 1953.

(2) It shall extend to the whole of Assam.

(3) It shall come into force on the 1st April, 1953.

Further payment to the Contingency Fund.

2. There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of Rs.20 lakhs out of the Revenues of the State for the financial year 1953-54.

[Price anna 1 or 1d.]

A.G.P. (Leg.) No.5/54 -1125-13-7-1954.